

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.108087/2017 in Criminal Appeal No.489/2016

VIJAI @ VIJAI SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for bail)

Date : 10-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s) Ms. Vanshaja Shukla, AOR
 Mr. Ekansh Mishra, Adv.

For Respondent(s) Mr. Samir Ali Khan, AOR
 Mr. Sohaib Alam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This is an application for grant of bail.

Having heard learned counsel for the parties, we are inclined to think that it is a fit case where the applicant, Ram Kishore, should be enlarged on bail and, accordingly, it is directed that he shall be admitted to bail on such terms and conditions to be imposed by the trial court.

The interlocutory application is, accordingly, allowed.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Assistant Registrar